श्री नवाब सिंह चौहान : क्या सरकार को सूचना है कि इस प्रयोगशाला में जो श्रणु बम विस्फोट हुए हैं उसकी जो रेडियाएक्टिव फाल माउट है उसके ऊपर रिसर्च करने की योजना है ?

श्री जवाहरलाल नेहरू : जी हां, यह तो हर जगह होता है जहां जहां ऐसी प्रयोगशाला है।

ी नवाब सिंह चौहान : जब इस प्रकार की रिसर्च होती है तो जो परमाणु शक्ति विभाग यहां पर है उससे क्या कुछ, परामर्श लिया जाता है ?

श्री जवाहरलाल नेहरू: काम वहां बहुत ग्रन्छा कर रहे हैं लेकिन काम महदूद है। अव उसको वहां ग्राटमिक इनर्जी एजेंसी का बहुत बड़े पैमाने पर बढ़ाने का इरादा है। खयाल यह है कि इससे बहुत ऊंचाई पर अलपतरी जो ज्यादा ऊंचा मुकाम है वहां पर इसको बनायें ग्रीर एक रोपवे से उसको जोड़ा जाय ताकि सर्दी भर वहां लोग रह कर काम कर सकें। ग्राटमिक इनर्जी एजेंसी का एक लम्बा प्रोग्राम है।

PROF. HUMAYUN KABIR: Is one of the reasons why this centre is not being assisted by the Atomic Energy Commission the fact that the Commission is concentrating on the non-educational aspects and the educational aspect is being looked after by the University Grants Commission?

MR. CHAIRMAN: He is giving information.

Iron and Steel Control Equalisation fund transactions

*358. SHRI M. GOVINDA REDDY: Will the Minister for Commerce and Industry be pleased to state:

- (a) whether the Iron and Steel Control Equalisation Fund transactions are passed through the Consolidated Fund of India; and
- (b) if not, what are the reasons therefore?

THE MINISTER FOR HEAVY IN-DUSTRIES (SHRI M. M. SHAH): (a) and (b). At the time, when the Equalisation Fund was constituted in February 1943 there was no Consolidated Fund of India. When the Consolidated Fund of India was introduced in 1951, the future of the Equalisation Fund was uncertain. It has since been decided to continue the Fund on a permanent basis, and action has been initiated to pass its transactions through the Consolidated Fund of India.

Shri M. GOVINDA REDDY: May I know since when action has been initiated?

SHRI M. M. SHAH: For the last 18 months.

SHRI M. GOVINDA REDDY: May I know whether it is proposed to bring in legislation in regard to this matter?

SHRI M. M. SHAH: The Law Ministry has been consulted and they are of the opinion that legislation may be necessary.

SHRI M. GOVINDA REDDY: When do they propose to bring in that legislation?

SHRI M. M. SHAH: As soon as possible.

NUMBER OF ACTUAL USERS APPLYING FOR IMPORT LICENCES

*359. SHRI M. GOVINDA REDDY: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the number of Actual Users who applied for import licences during 1955.

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): 47,055.

SHRI M. GOVINDA REDDY: Can I have the State-wise break-up if they can give?

SHRI D. P. KARMARKAR: I have not got it now.

SHRI H. C. DASAPPA: May I know whether new dealers who come in from hinterland and who formerly had no opportunities to take out import licences are being encouraged?

SHRI D. P. KARMARKAR: The question referred to the actual users. We do not make any distinction between hinterland and foreland.

PROF. G. RANGA: Is it not a fact that it is the policy of the Government to encourage newcomers also?